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ITEM NO.7(M)

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and bringing on record additional
documents and exemption from filing O.T. and office report)
(For Final Disposal)

WITH SLP(Cr1) No. 7568/2012

(With appln.(s) for bail and appln.(s) for exemption from filing
O.T. and Office Report)

Date: 16/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Rameshwar Prasad Goyal,Adv.

Mr. Anurag Kishore,Adv.

For Respondent(s)

Mr. Adarsh Upadhyay,Adv.

Mr. Siddharth Sengar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner, post
after ensuing winter vacation.

(MAHABIR SINGH)
COURT MASTER

(RENUKA SADANA)

Signature Not Verified

COURT MASTER

Digitally signed by
Mahabir Singh

Date: 2014.12.16

16:33:42 IST

Reason: